

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 69/2025

IN

Original Application No. 33/2024

IN THE MATTER OF:

Ajay Lal Malik

..... Applicant

Versus

State of Haryana & Ors.

..... Respondents

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Place: Faridabad
Dated: 25.02.2026


 (Sandeep Singh, Regional Officer,
HSPCB, Faridabad)

Settled By:
(Lokesh Sinhal)
Sr. AAG Haryana


 Filed By:
(Madhav Sinhal)
Advocate
E-28, LGF, Lajpat Nagar III
New Delhi, 110024
Mob No. - 9041205550
Email Id - sinhalmadhav@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 69/2025

IN

Original Application No. 33/2024

Reg. No. 86
Date 23/2/26

IN THE MATTER OF:

Ajay Lal Malik Applicant

Versus

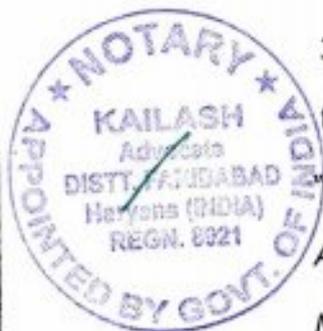
State of Haryana & Ors. Respondents

**ADDITIONAL REPLY BY WAY OF AFFIDAVIT OF
SANDEEP SINGH, REGIONAL OFFICER, HSPCB,
FARIDABAD ON BEHALF OF RESPONDENT NO. 2**

RESPECTFULLY SHOWETH:

I, Sandeep Singh, Regional Officer, HSPCB, Faridabad, do hereby solemnly affirm and declare as under:

1. That the facts giving rise to the filing of the Execution Application are that the applicant filed above said O.A. raising grievances regarding mismanagement of garbage dumped at the bye-pass road, Sector 21 A, Faridabad.
2. That the said execution application was fixed for hearing on 30.10.2025 and on that date this Hon'ble Tribunal passed the following orders which are being reproduced as under:
 2. Vide order dated 10.09.2024 passed in O.A. No. 33/2024, titled *Ajay Lal Malik vs. State of Haryana & Ors.*, this Tribunal directed Municipal Corporation, Faridabad to ensure compliance of the provisions of the Solid Waste Management Rules, 2016 in all aspects

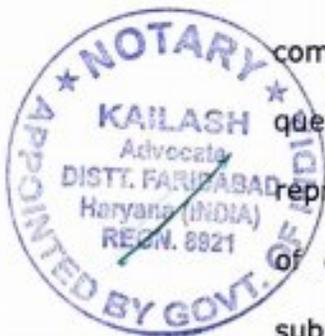


and also to complete boundary wall as per the timelines given i.e. 31.12.2024 and ensure that no garbage dumping takes place outside the transfer station and on the road and directed filing of compliance report by respondents no. 2 and 3 by 15.01.2025.

3. However, admittedly, reports were not filed by respondents no. 2 and 3 by 15.01.2025. 4. Not filing of reports by 15.01.2025 by respondents no. 2 and 3 constitutes non-compliance of the order for which we are constrained to impose costs of Rs. 1 lakh each on respondents no. 2 and 3. The costs be deposited with the Ld. Registrar General of this Tribunal within one month".

3. That in compliance of order dated 30.10.2025 passed by this Hon'ble Tribunal, HSPCB has written a letter to the Head Office on dated 20-11-2025 for issuance of Demand Draft of Rs. 1,00,000/- in the favour of Registrar General, NGT, New Delhi. Further Demand Draft amounting Rs. 1,00,000/- was submitted by HSPCB on 30.12.2025 in NGT, New Delhi. Copy of forwarding letter dated 29.12.2025 along with copy of Demand Draft is enclosed herewith as **Annexure-R/1**.

4. That pursuant to the directions of this Hon'ble Tribunal and in compliance of order dated 30.10.2025 the Transfer Station in question was visited by the team consisting of SDM-Badkhal, representative of HSPCB and MCF on 23.02.2026 to verify the status of compliance. A report dated 23.02.2026 of said team was submitted to the Deputy Commissioner, Faridabad stating that



during inspection, it was observed that the Municipal Corporation, Faridabad has undertaken requisite compliance measures, which inter-alia include:

- a) Completion of boundary wall around the periphery of the transfer station;
- b) No garbage dumping outside the transfer station premises at the time of inspection;
- c) Presence of a metalled road along with functional street lights installed at appropriate locations outside the transfer station;
- d) No stray cattle found inside the transfer station premises during inspection.

Copy of report dated 23.02.2026 along with photographs is annexed herewith as **Annexure-R/2**.

That it is humbly submitted that the answering respondent undertakes to comply with any further directions that may be issued passed by this Hon'ble Tribunal in the present E.A.69 of 2025.




DEPONENT

VERIFICATION:

Verified at Faridabad on this 25th day of Feb 2026 that the contents of paras no. 1 to 4 of my affidavit are true and correct to the best of my knowledge based on information derived from office record which I believe to be true. No part of it is false and nothing material has been concealed therein.

IDENTIFIED THE DEPONENT
Executors And His/Her
Signature/Thumbs Impression


DEPONENT

ATTESTED

Notary, Faridabad (Haryana)

25 FEB 2026

Grams: ENVIRONMENT

143

0129-2225315

**HARYANA STATE POLLUTION CONTROL BOARD**

Faridabad Region, Opp. Hewo Appmt., Sector-16A, Faridabad

Email: hspcbrofr@gmail.com Website: www.hspcb.gov.in

Memo. No. HSPCB/FR/2025/1443

Dated: 29.12.25

To

Ld. Registrar General
National Green Tribunal,
New Delhi

Sub: Submission of Demand Draft in compliance with Hon'ble NGT order dated 30.10.2025 in EA No. 69 of 2025 in OA no 33 of 2024 by Haryana State Pollution Control Board.

Respected Sir,

Please find enclosed herewith the Demand Draft of Rs 1 Lakh in compliance of the Hon'ble NGT order dated 30.10.2025 in EA No. 69 of 2025 in OA no 33 of 2024 from the respondent no 2 i.e. Haryana State Pollution Control Board.

DA/Demand Draft of Rs 1 Lakh vide no
556978 dated 24/12/2025 and order dt. 30/10.25.


**Regional Officer
Faridabad Region**

Endst. No. HSPCB/FR/2025/1444

Dated:29.12.25

A copy of above is forwarded to The Chairman, Haryana State Pollution Control Board, C-11, Sector-06, Panchkula for information please.


**Regional Officer
Faridabad Region**

<p>NATIONAL GREEN TRIBUNAL Principal Branch, New Delhi Receipt & Issue Branch Received</p> <p>30 DEC 2025</p> <p>Dairy No.....</p> <p>Signature </p>

IndusInd Bank

From
IndusInd Bank Limited

DD NO: 556978

100000.00

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

2	4	1	2	2	0	2	5
D	D	M	M	Y	Y	Y	Y

Not Over ₹ : _____

CHANDIGARH SECTOR 35

On Demand Pay THE REGISTRAR GENERAL, NATIONAL GREEN TRIBUNAL, NEW DELHI

Or Order

₹ One Lakh only

IndusInd Bank

₹

*****1,00,000.00

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8
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1

For Value Received

~~PURCHASER HARYANA STATE POLLUTION CONT~~

ROL BOARD (EC-NGT)

To,

IndusInd Bank Ltd.

CHANDIGARH

DD 001 BRANCH

For value received
For IndusInd Bank Ltd.

SS No.

21840

SS No.

21853

Authorised Signatory/ies

Please Sign Above

⑈ 556978 ⑈ 000234000⑈

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145
**HARYANA STATE POLLUTION
CONTROL BOARD**
Faridabad Region, Opp. Hewo Appmt., Sector-
16A, Faridabad
Email: hspcbrofr@gmail.com Website:
www.hspcb.gov.in



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No. HSPCB/FR/2025/1223

Dated: 20/11/2025

To

The Member Secretary,
Haryana State Pollution Control Board
Panchkula.

**Sub- Regarding deposition of Demand Draft in Compliance with NGT
Order dated 30.10.2025 in EA No. 69/2025 in OA No. 33/2024**

With reference to the above-mentioned subject, it is submitted that in reference to the Order dated 30.10.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in Execution Application No. 69/2025 in Original Application No. 33/2024 – *Ajay Lal Malik vs. State of Haryana & Ors.*, it has been directed that a cost of Rs. 1,00,000/- imposed on Respondent No. 2 – HSPCB, for non-filing of the compliance report by 15.01.2025, shall be deposited from exchequer within one month with the Registrar General, National Green Tribunal, New Delhi.

As per Para 4 of the Order, the cost is required to be deposited from the State Exchequer, and the same is to be remitted through a **Demand Draft in favour of "The Registrar General, National Green Tribunal, New Delhi."**

In compliance with the above directions, a Demand Draft of **Rs. 1,00,000/-** is proposed to be prepared and submitted accordingly. You are requested to kindly approve and direct issuance of the Demand Draft so that the matter may be complied with within the stipulated time period as mandated by the Hon'ble Tribunal.

The copy of the relevant NGT Order is enclosed for ready reference.

Submitted for information and necessary action please.

DA/as above


Regional Officer
Faridabad Region



Annexure-R/2

To,
**The Deputy Commissioner,
Faridabad.**

Sub: **Joint Inspection report in compliance of Order dated 30.10.2025 in OA No.33/2024,
EA No. 69/2025 titled "Ajay Lal Malik Vs State of Haryana & others.**

The site was inspected by the undersigned in compliance with the Order dated 30.10.2025 passed in OA No. 33/2024 and EA No. 69/2025 titled "Ajay Lal Malik vs. State of Haryana & Others". The inspection was carried out to verify the status of compliance and the existing conditions at the site.

During the inspection, it was observed that requisite compliance measures have been undertaken by the Municipal Corporation of Faridabad (MCF). A proper boundary wall was found constructed along the entire periphery of the site. A metalled road was found provided outside the premises for smooth access, along with functional street lights installed at appropriate locations. It is also submitted that no garbage is scattered outside of the transfer station.

It was further observed that no stray cattle were found roaming inside the station at the time of inspection. Overall, the site was found to be in compliance with the directions, and the general condition of the premises was found satisfactory at the time of inspection. Photographs of the inspection are attached herewith for the reference.



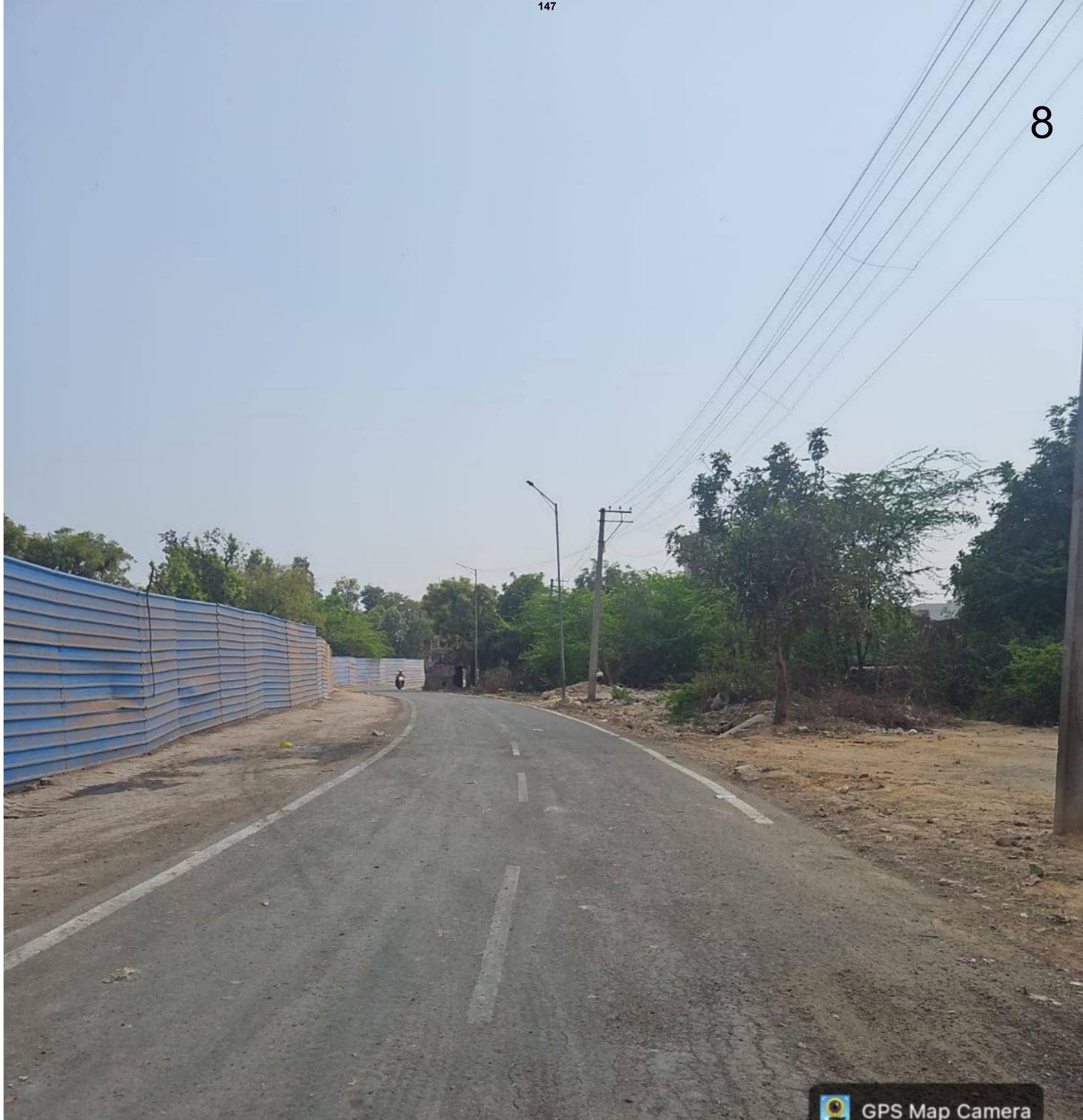
**Jatinder Barwala, AEE
HSPCB, Faridabad Region**



**Lakhmi Singh Tewatia, SDO
Municipal Corporation,
Faridabad**



**Sh. Tirlok Chand, HCS,
Sub Divisional Magistrate,
Badkhal.**



 GPS Map Camera



Faridabad, Haryana, India 
C8f4+p5q, Sector 21a, Faridabad, Haryana
121001, India
Lat 28.423861° Long 77.305388°
Monday, 23/02/2026 02:16 PM GMT +05:30



 GPS Map Camera



Faridabad, Haryana, India 
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121001, India
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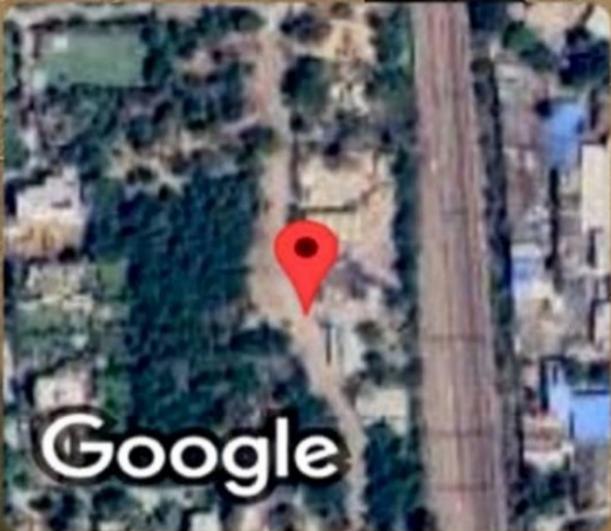
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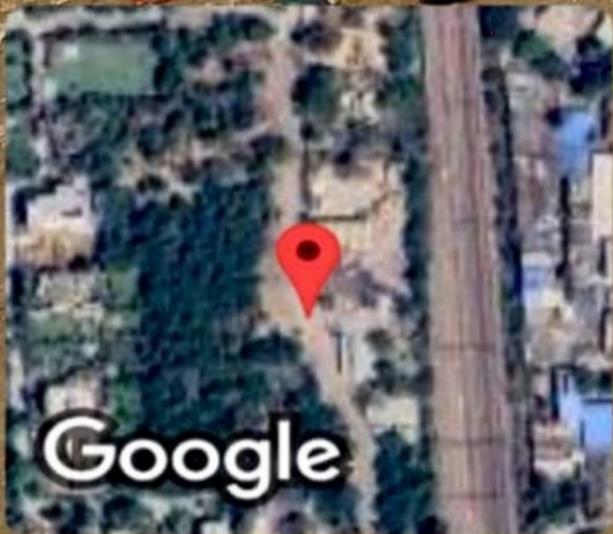
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Faridabad, Haryana, India 
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 121001, India
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 GPS Map Camera



Faridabad, Haryana, India 
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 121001, India
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GPS Map Camera



Faridabad, Haryana, India 

C8f4+p5q, Sector 21a, Faridabad, Haryana
121001, India

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Monday, 23/02/2026 02:12 PM GMT +05:30